

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH



No. O.A. 350/01022/2016

Date of order : 31.1.2017

Present : Hon'ble Ms. Jasmine Ahmed, Judicial Member

Smt. Malabika Das,
Wife of Late Pradip Kumar Das,
Residing at 12, Vivekananda Road,
Rabindra Nagar, Dum Dum Cantonment,
Kolkata – 700 065.

... Applicant

- V E R S U S -

1. Chief General Manager,
Calcutta Telephone,
Bharat Sanchar Nigam Limited,
Telephone Bhawan,
Kolkata – 700 001.
2. Chief Accounts Officer,
Calcutta Telephone,
Bharat Sanchar Nigam Limited,
Telephone Bhawan,
Kolkata – 700 001.
3. Deputy General Manager (NWP-II & III),
Chief Financial Advisor,
Telephone Kendra,
10th Floor, P-10,
New CIT Road,
Kolkata – 700 073.
4. Sub-Divisional Engineer (Health Care Unit),
Calcutta Telephones,
Bharat Sanchar Nigam Limited,
Kolkata – 700 001.
5. Accounts Officer, (W&B)/Planning/CTD,
Todi Mansion,
11th Floor,
Kolkata – 700 073.

... Respondents

For the Applicant : Mr. N. Roy, Counsel

For the Respondents : Mr. N. Mukhopadhyay, Counsel

[Signature]

O R D E R (Oral)

Shri N. Roy, Ld. Counsel for the applicant and Mr. N. Mukhopadhyay, Id.

Counsel for the respondents is present in Court today.

2. It is the contention of the Ld. Counsel for the applicant that the husband of the applicant has expired on 19.3.2013 and after his death, the applicant has submitted all the medical bills to the respondents but it has been regretted and rejected by the respondents vide letter dated 29.5.2015 and it is stated that the absence of signature of her husband in the attestation certificate is the reason for not acceding to her request.

3. As this is a reply obtained from RTI, after getting this reply she has given a representation dated 2.6.2015 and also a reminder dated 18.1.2016 but no decision has yet been taken by the respondents. Accordingly, he states that he will be happy and satisfied if a direction is given by this Tribunal to decide the representation within a time bound manner.

4. Hence, the respondents are directed to decide the representation of the applicant within a period of six weeks from the date of receipt of a certified copy of this order.

5. It is made clear that while disposing of this O.A. nothing has been commented on the merits of the case.

6. The O.A. is, accordingly, disposed of. No costs.



(Jasmine Ahmed)
Judicial Member

SP